

# ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi – 110001.

No. 218/6/2014/EPS

Dated: 25<sup>th</sup> March, 2014

To

1. The Chief Secretary of all States/UTs
2. The Chief Electoral Officers of all States/UTs

Subject:- Payment of Ex-gratia compensation to the families of polling personnel who die or sustain injuries while on election duty-regarding


Sir/Madam,

I am directed to refer to the Commission's letter no.218/6/2009/EPS, Dated : 17<sup>th</sup> February, 2009 ( copy enclosed) on the subject cited and to state that the Commission after taking into account large no. of requests and other relevant factors has revised the slabs for ex-gratia payment in the event of any mishap, to the election related officials, as mentioned in para-7 of the above mentioned letter. The revised slabs are as under:

- I. An amount of Rs. 10 lacs as the minimum amount to be paid to the next of kin of the official in the unfortunate event of death of the official while on election duty.
- II. If the death is unfortunately caused due to any violent acts of extremist or unsocial elements like, road mines, bomb blasts, armed attacks, etc. the amount of compensation would be Rs. 20 lakhs.
- III. In the case of permanent disability, like loss of limb, eye sight, etc., a minimum ex-gratia payment of Rs. 5 lacs would be given to the official (which would be doubled in the case of such mishaps being caused by extremist or unsocial elements as aforesaid).

Kindly acknowledge the receipt of this letter.

Yours faithfully,

  
(SUMIT MUKHERJEE)  
SECRETARY

e-mail: [smukherjee@eci.gov.in](mailto:smukherjee@eci.gov.in)

Copy to the Secretary to the Government of India, Ministry of Law and Justice, Legislative Department, New Delhi.